

passes through Hazira which is near to my place. If the Government can not supply gas from the other place, it can be had from here itself.

My humble submission to the Government is that this power station should soon be commissioned. If the Gujarat Electricity Board is ready to bear the expenses of laying 6-7 k.m. pipelines, the Government should accept it. If the Government is unable to make gas available from any other place it then must make a provision of laying the pipelines. I want to submit only this much.

SHRI DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, I would also like to make a submission..

MR. SPEAKER: No, not today. You have been speaking..

MAJ. GEN (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): Mr. Speaker, Sir, I too want to speak..

MR. SPEAKER: Mr. Khanduri. You generally do not speak. I would allow you to speak tomorrow.

13.30 hrs

[English]

MATTERS UNDER RULE 377

(i) **Need for inclusion of Paite and Pang Tribes in Scheduled Tribes list of Mizoram**

DR.C. SILVERA (Mizoram): Sir, on careful examination of the Constitution of India, it has been noticed that almost all the tribes found in Mizoram with their sub-clans are included in the list of Scheduled Tribes in Mizoram as appeared in the amended Scheduled Part-II of the Scheduled Tribes Order, 1951. However, Paite Tribe and Pang Tribe with their sub-clans who also inhabited Mizoram, have not been listed in the Part-II mentioned above though, they have already been included in the similar list pertaining to

Manipur and Tripura.

I would, therefore urge upon the Government that the present list of Scheduled Tribes, Order, 1981 be amended by including "Any Paite Tribe and Pang Tribe" as one of the Scheduled Tribes of Mizoram at S.No. 15 and 16 of the above mentioned Part-II of the Schedule."

(ii) **Need for deportation of Chakma refugees settled in Chaglang district of Arunachal Pradesh**

SHRI LAETA UMBREY (Arunachal East): Sir, the Chakma Refugees rehabilitated by the Central Government in Chaglang district of Arunachal Pradesh are creating serious law and order problem. About 4, 000 families came to the State in 1965 who now have more than lakh population. This alarming increase is mainly due to continuous migration from across the border through Tripura. These refugees whose number has increased more than the local tribals, not only pose serious threat to the socio-economic condition of the tribals but are involved themselves in various anti-social and anti-national activities also. There are a few incidents in recent years where they have killed local people. It is most unfortunate that some persons are helping them in their claim to become citizens of this country. This has further fueled the angry local tribals. Therefore, I urge upon the Government to deport them immediately from the State of Arunachal Pradesh.

The problem is heading toward serious consequences, if not checked at this juncture, it will take an ugly turn in near future.

(iii) **Need to set up more diesel retail outlets in Pilibhit, Uttar Pradesh**

[Translation]

DR. P.R. GANGWAR (Pilibhit): Mr. Speaker, Sir, there are a few diesel pumps in my constituency of Pilibhit. The town of Berkhera is situated in Pilibhit-Bisalpur road. There is no petrol-diesel-pump in 25 kilometer